

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3709
ANSWERED ON:19.04.2010
BAN ON FOREIGN WORKERS
Patel Shri R.K. Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of Indian and foreign workers at present in the country, separately, State-wise;
- (b) the number of foreign workers working in the country during each of the last three years and the current year, State-wise;
- (c) whether the Government is contemplating to ban the foreign workers; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b) State-wise details of foreign nationals who have come on Employment visa and working in the country are not centrally maintained.

(c) & (d) It had come to the notice of the Government that a large number of foreign nationals coming for execution of projects/contracts in India come on Business visa. The matter has been reviewed by the Government and it has been decided that henceforth Business visas will be issued only to bonafide businessmen who want to visit India to establish an industrial/business venture or to explore possibilities to set up industrial business venture in India or who want to purchase/sell industrial products or commercial products or consumer durables etc. It has also been decided that all foreign nationals coming for execution of projects/contracts in India will have to come only on an Employment Visa and that such visa will be granted only to skilled and qualified professional appointed at senior level, skilled position such as technical expert, senior executive or in a managerial position etc. and will not be granted for jobs for which a large number of qualified Indians are available. Suitable guidelines have been issued to the Indian Missions abroad to effectively regulate Employment and Business visa regime accordingly.